

GOVERNMENT OF INDIA

MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

RAJYA SABHA

QUESTION NO 18.11.2010

ANSWERED ON

RESERVATION IN STATES .

1029

Shri Ranbir Singh Parjapati

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :-

- (a) whether Government can interfere and implement 27 per cent reservation for most backward classes on all posts in States on the basis of 27 per cent reservation in Centre for Other Backward Classes (OBC) on all posts as per Mandal Commission report;
- (b) whether it has been implemented anywhere or not, if so, the way it has been implemented;
- (c) whether Government has formulated any plan for most backward class under which this class could get benefit; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI D. NAPOLEON)

(a) State Governments have their own reservation policy. Decision regarding services of the States including reservations, is the concern of the respective State Governments.

(b) The information is not centrally maintained.

(c) & (d) Central Government does not have any sub category of Most Backward Classes under Other Backward Classes. The schemes for the benefit of Other Backward Classes are as under: i. Centrally Sponsored Scheme of Pre-Matric Scholarship for OBCs; ii. Centrally Sponsored Scheme of Post-Matric Scholarship for OBCs; iii. Centrally Sponsored Scheme of Construction of Hostels for OBC Boys & Girls; and iv. Scheme of Assistance to Voluntary Organizations working for welfare of OBCs.

Besides, National Backward Classes Finance & Development Corporation provides financial assistance at a concessional rate of interest to the eligible members of Backward Classes through State Channelising Agencies (SCAs) nominated by respective State Governments.